

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6  
PRESCOT ROAD, BOMBAY 1  
CAMP: NAGPUR

OA NO. 611/91

PRAKASH S. KUMBHARE

APPLICANT

V/s

SCHEDULED TRIBES CERTIFICATE  
SCRUTINY COMMITTEE, MAHARASHTRA  
PUNE & 2 ORS.

RESPONDENTS

CORAM: HON. SHRI JUSTICE M S DESHPANDE, VICE CHAIRMAN  
HON. SHRI M Y PRIOLKAR, MEMBER (A)

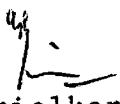
ORAL JUDGMENT:

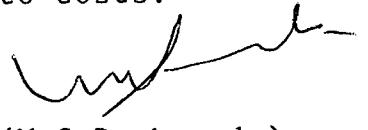
DATED: 27.7.93

(PER: M S DESHPANDE, VICE CHAIRMAN)

Heard Mr. Mohan Sudame, counsel for the applicant and Mr. Ramesh Darda, counsel for the respondents.

Shri Darda states that in view of our order dated 13.4.93 the matter has been forwarded to the Divisional Commissioner, Nagpur the day before yesterday. Since the relief sought in prayer 9(b) is to quash and set aside impugned order dated 31.1.89 and 31.10.90 and since the papers have been forwarded to the Divisional Commissioner nothing further requires to be done. The OA is dismissed. No order as to costs.

  
(M Y Priolkar)  
Member (A)

  
(M S Deshpande)  
Vice Chairman